



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 1138 of 2004 S 1146 to 1156 of

Applicant(s) B2 Sonaya Penclors Respondent(s) Union of India

Advocate for Applicant(s) Mr. Arshay K. Mishra Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

J.P.O. O2 No 501= filed.

for orders re:
Registration of
Memorandum

25/11/04

Dg/

25/11/04

For Admission, Interm
order with regard to
of joint maintainability
(MA 946/04)
Served. Copy

Bm

REGISTER

25/11/04

Registry

Order No.1 Dt. 25.11.04

12 persons have filed this M.A 946/04 seeking permission to jointly prosecute this case (O.A No.1138/04). Having heard Mr. A.K. Mishra, Ld. Counsel appearing for the applicants and Mr. U.B. Mohapatra Ld. Sr. Standing Counsel, (on whom copies of O.A and M.A have already been served), the MA No.946/04 is allowed, subject to payment of Rs.550/- in safe of IPO which is undertaken by the Counsel for the applicant to be deposited in course of the day.

On receipt of the amount of Rs.550/- in safe of IPO, this O.A No.1138/04 be confined in respect of applicant No.1st and separate O.A^s be assigned numbers

Notes of the Registry

Orders of the Tribunal

in respect of applicant No.2 to 12.

M.A No.496/04 is disposed of accordingly.

Member (Judicial) 25/11/04

Order No.2 dt.25.11.04

Applicants (12) in number have claiming to be continuing as casual workers under telecommunication Department of Govt. of India. By filing this O.A they have sought ~~for~~ for a direction to be regularised. On perusal of the materials placed on records, it appears that the Respondents are taking steps to regularise the casually engaged workers and, at present the stage, they are going to regularise 455 casual workers. In order to substantiate their case, the ~~the~~ applicant, have filed affidavits and have also individually represented to the GMTD through the SDO phones under Annexure A/2 series.

In the aforesaid premises, without waisting any time, this case is disposed of with a direction to the Respondents to examine the case of each of the applicants and appropriately regularise them in terms of the scheme framed by the Department. The entire exercise for verification and passing of the ~~and~~ ^{next} appointment orders should be completed ~~by~~ ^{the have filed} by end of March, 2005. Applicants, ~~should have filed~~ affidavits under Annexure A/1 series and ~~and~~ representations under Annexure A/2 series, should be given personnel hearing in the matter and results of the consideration of their grievances should be intimated to them by end of March 2005.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

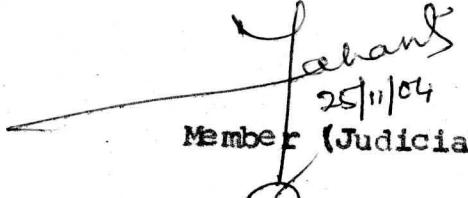
Order No. 2 a/w
on copy issued to
all the respmts. by
Post.

The same copy of
order issued to the
Counsel for both
sides.

↓
S. O.

With the aforesaid observation and
direction this O.A is disposed of at admission
stage.

Send copies of this order to the
Respondents, along with copies of the O.A
(containing the copies of the affidavite and
representation of the applicants), to the
Respondents and free copies of this order, along
with details of the ^{cause} ~~civil~~ titles of this case,
be supplied to Mr. A.K. Mishra, Ld. Counsel
appearing for the applicants and Mr. U.B.
Mohapatra, Ld. Sr. Standing Counsel.


25/11/04
Member (Judicial)

AM
3/12/04